

ITEM NO.52

COURT NO.4

SECTION XIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 10/2016 in I.A. No. 16/2012 in
Civil Appeal No(s). 1944/1993

ANAND S.BIJI

Appellant(s)

VERSUS

STATE OF KERALA & ORS

Respondent(s)

(for modification and direction and office report)

Date : 12/02/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s)

Mr. G. Prakash, Adv.

Ms. Nidhi, Adv.

For Respondent(s)

Mr. Arvind Kumar Sharma, Adv.

Ms. Malini Poduval, Adv.

Ms. Rekha Pandey, adv.

Ms. S. Sharma, Adv.

Mr. S.S. Rawat, Adv.

Mr. R.S. Nagar, Adv.

Mr. Ajay Sharma, Adv.

Ms. Sunita Sharma, Adv.

Mr. Sarfraz Ahmed Siddiqui, Adv.

Mr. Satya Siddiqui, Adv.

Mr. M. Mushtaq, Adv.

Mr. D. S. Mahra, Adv.

Mr. Himinder Lal, Adv.

Mr. Ramesh Babu M. R., Adv.

Mr. Aftab Ali Khan, Adv.

Mr. Gaurav Sharma, Adv.

Mr. Dhawal Mohan, Adv.

Mr. Prateek Batra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is submitted by Mr. Gaurav Sharma, learned counsel appearing for the Medical Council of India that in view of the Order passed on 18th January, 2016 in W.P.(C) No. 76 of 2015 entitled Ashish Ranjan & Ors. vs. Union of India & Ors., nothing survives in this Interlocutory Application. The said position is accepted by Ms. Rekha Pandey, learned counsel for the applicant.

I.A. 10 in I.A. 16 of 2012 is accordingly disposed of.

(NEELAM GULATI)
COURT MASTER

(H.S. PARASHER)
COURT MASTER